

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 257 OF 2015

Dated: 18th April, 2016

In the matter of :

M/s. Jaiprakash Power Ventures Ltd. ...Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Sinha Cahudhuri
Mr. Anand Kr. Srivastava

Counsel for the Respondent(s) : Mr. Ritika Singhal for R-1
Mr. Manoj Dubey for R-2

ORDER

Learned counsel for Respondent No. 1 undertakes to file reply during the course of day after serving copy on the other side. Learned counsel for Respondent No.2 seeks two weeks time to file reply. Learned counsel for the other respondents may file reply on or before 02.05.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.05.2016 after serving copy on the other side.

List the matter on **19.05.2016**.

(I.J. Kapoor)
Technical Member
mk/pr

(Justice Ranjana P. Desai)
Chairperson